

HARYANA VIDHAN SABHA

Bill No. 8— HLA of 2024

THE HARYANA APPROPRIATION (No. 1) BILL, 2024

A

Bill

to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Haryana for the services during the financial year ending on the thirty-first day of March, 2024.

BE it enacted by the Legislature of the State of Haryana in the Seventy Fifth Year of the Republic of India as follows : —

1. This Act may be called the Haryana Appropriation (No.1) Act, 2024. Short title.
2. From and out of the Consolidated Fund of the State of Haryana, there may be paid and applied sums not exceeding those specified in column 11 of the Schedule appended to this Act, amounting in the aggregate to the sum of ₹ 4771,27,32,000/- (Four Thousand Seven Hundred Seventy One Crore Twenty Seven Lakh thirty two thousand only) towards defraying the several charges which will come in the course of payment during the financial year 2023-24 ending on the thirty-first day of March, 2024, in respect of the services specified in column 2 of the said Schedule. Issue of
₹4771,27,32,000/-
out of Consolidated
Fund of State of
Haryana for
financial year
2023-24.
3. The sums authorized to be paid and applied from and out of the Consolidated Fund of the State of Haryana by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the financial year ending on thirty- first day of March, 2024. Appropriation.

THE

No. of demands	Services and purposes	Major Head	Sums not exceeding		Total
			Revenue	Grants made by Legislative Assembly	
1	2	3	4	5	6
			₹	₹	₹
05	Home (Home Guard & Civil Defence)/Jails (Prisons)/ Administration of Justice (High Court/Prosecution/ AGOT/Legal Service Authority)				
		2014- Administration of Justice	—	22,22,00,000	22,22,00,000
		Total	—	22,22,00,000	22,22,00,000
06	Finance and Institutional Finance & Credit Control/Supplies & Disposals/Planning and Statistics (DESA)				
		2049- Interest Payments	—	1000,00,00,000	1000,00,00,000
		2054- Treasury and Accounts Administration	1,00,000	—	1,00,000
		2071- Pensions and other Retirement Benefits	1110,03,32,000	—	1110,03,32,000
		Total	1110,04,32,000	1000,00,00,000	2110,04,32,000
08	Public Debt				
			—	—	—
			—	—	—

SCHEDULE

Major Head	Sums not exceeding		Total	Total (Revenue and Capital)
Capital	Grants made by Legislative Assembly	Charged on the Consolidated Fund		
7	8	9	10	11
₹	₹	₹	₹	₹
—	—	—	—	22,22,00,000
—	—	—	—	22,22,00,000
—	—	—	—	1000,00,00,000
—	—	—	—	1,00,000
—	—	—	—	1110,03,32,000
—	—	—	—	2110,04,32,000
6003-Internal Debt of the State Government	—	2639,00,00,000	2639,00,00,000	2639,00,00,000
Total	—	2639,00,00,000	2639,00,00,000	2639,00,00,000

THE

No. of demands	Services and purposes	Major Head	Sums not exceeding		Total
			Revenue	Grants made by Legislative Assembly	
1	2	3	4	5	6
			₹	₹	₹
12	Education (Secondary/ Elementary)/ Higher Education (Higher/Technical/ Science & Technology)/ Women and Child Development				
		2235-Social Security and Welfare	1,00,000	—	1,00,000
		Total	1,00,000	—	1,00,000
		Grand-Total	1110,05,32,000	1022,22,00,000	2132,27,32,000

SCHEDULE

Major Head	Sums not exceeding		Total	Total (Revenue and Capital)
	Capital	Grants made by Legislative Assembly		
7	8	9	10	11
₹	₹	₹	₹	₹
	—	—	—	1,00,000
	—	—	—	1,00,000
Grand-Total	—	2639,00,00,000	2639,00,00,000	4771,27,32,000

STATEMENT OF OBJECTS AND REASONS

The Bill is introduced in pursuance of articles 204 (1) and 205 of the Constitution of India to provide for the appropriation out of the Consolidated Fund of the State of Haryana of the sums required to meet the supplementary grants made by the Legislative Assembly for expenditure for the financial year 2023-24.

MANOHAR LAL,
Chief Minister, Haryana.

The Governor has, in pursuance of Clauses (1) and (3) of Article 207 of the Constitution of India, recommended to the Haryana Legislative Assembly the introduction and consideration of the Bill.

Chandigarh :
The 22nd February, 2024.

R.K. NANDAL,
Secretary.

N.B.— The above Bill was published in the Haryana Government Gazette (Extraordinary), dated the 22nd February, 2024, under proviso to rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.